

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) No. 218 of 2020

IN THE MATTER OF:

Sudesh Gupta

Shareholder & Director of Choice Automobiles Pvt. Ltd. ...Appellant

Versus

Registrar of Companies, NCT Delhi & Haryana & Anr. ...Respondents

Present: -

For Appellant: Mr. Harish Malhotra, Sr. Advocate with Mr. Iswar Mohapatra, Advocates

For Respondent: Mr. Ajit Sharma and Mr. Luqman S. Hasan (Income Tax Department), Advocates for R- 2.

ORDER
(Virtual Mode)

29.01.2021 Pursuant to issuance of notice on 06-01-2021 Learned Counsel Shri Ajit Sharma appears on behalf of Respondent No. 2 / Income Tax Department, seeks two weeks' time to file Reply Affidavit. Prayer is allowed. Learned Counsel for the Appellant may file Rejoinder within one week thereafter.

Although, notices are validly served on RoC, NCT of Delhi & Haryana for Respondent No. 1 but nobody appears on behalf of Respondent No. 1. On the next date, if Respondent No. 1 does not appear, this Appellate Tribunal may proceed to pass appropriate direction.

List the Appeal 'For Admission (After Notice) on **22nd February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)